

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 23.11.2001

OA No.204/1997

Man Mohan Khandelwal s/c Shri Radhey Shyam, working as Store Clerk grade Rs. 950-1500 under the Controller of Superintending Officer, Indian Bureau of Mines, Makhupura Industrial Estate, Ajmer.

..Applicant

Versus

1. Union of India through Secretary to the Govt. of India, Ministry of Steel and Mines, Shastri Bhawan, New Delhi.
2. The Controller General, I.B.M., Indira Bhawan, Civil Lines, Nagpur.
3. Shri Kailash Chand Sen s/o Shri Heera Lal working as Asstt. Store Keeper under the Control of Superintending Officer, IBM, Ajmer.

.. Respondents

Mr. N.K. Gautam, counsel for the applicant

Mr. D.K. Swamy, proxy counsel to Mr. Bhanwar Bagri, counsel for the respondents

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member

Hon'ble Mr. A.P. Nagrath, Administrative Member

ORDER

Per Hon'ble Mr. A.P. Nagrath, Administrative Member

One post of Assistant Store Keeper was proposed to be filled up in the Ajmer Regional Office vide notification dated 27.12.1995 by process of open competition amongst the employees working in various Divisions/Sections under the Indian Bureau of Mines in the



Ministry of Mines. The qualifications prescribed for the post were as under:-

- "1. Should have passed Pre-University or 12th standard, higher secondary or its equivalent examination with mathematics or commerce or accountancy as one of the subject.
2. Should have three years' service in Govt. Offices or private firms of repute in handling various engineering or technical stores."

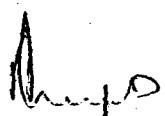
The applicant and respondent No.3 alongwith others participated in this selection and respondent No.3 Shri Kailash Chand Sen got selected. The applicant has challenged his selection on the ground that Shri Sen did not possess the requisite qualifications, inasmuch as, he did not have 3 years experience of handling various engineering and technical stores.

2. We have heard the learned counsel on either side and also perused the records. We find from Ann.Rl dated 24.7.1997 that representation of the applicant dated 15.10.1996 was disposed of by a detailed order. It has been stated therein that the Selection Committee had satisfied itself from the certificates that Shri K.C.Sen is B.Com. and has an experience of more than 6 years of handling technical stores. The learned counsel for the applicant raised a plea that this conclusion of the respondents is not correct and he placed before us some experience certificates dated 14/15.6.95 and 10.10.95. We have seen the certificates. We do not find any force in

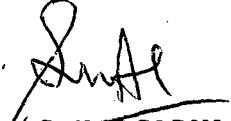


the contention of the learned counsel. The Selection Committee had satisfied itself from the requisite experience and they had concluded that respondent No.3 did possess more than the requisite experience. We have also seen the selection proceedings and we find a big gap between the performance of the applicant vis-a-vis Shri K.C.Sen. The ground taken by the applicant is frivolous and totally devoid of any merit.

3. The OA is dismissed as having no merits. No order as to costs.

  
(A.P.NAGRATH)

Adm. Member

  
(S.K.AGARWAL)

Judl. Member